IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. 237 OF 2022

 \underline{IN}

WRIT PETITION (CIVIL) NO.297 OF 2019

D. KRISHNA MOHAN	Petitioner
Versus	
HON'BLE SECRETARY, HON'BLE SUPREME COURT LEC COMMITTEE AND ORS.	AL SERVICERespondents
<u>0</u>	<u>R D E R</u>
Application for listing Review	Petition in open Court is rejected.
Since the said application is a	ejected, no permission to appear and argue
in-person is granted.	
We have gone through the gr	ounds raised in the Review Petition and do
not find any reason to justify interfer	ence.
This Review Petition is, therefore, dismissed.	
	CJI. [Uday Umesh Lalit]
	J. [M.R. Shah]
	J. [Sanjiv Khanna]

New Delhi; 1st November, 2022.